

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
O.A.No.260/1067/2014

Date of Reserve:08.02.2019

Date of Order: 12.03.2019

CORAM:

HON'BLE MR.SWARUP KUMAR MISHRA, MEMBER(J)

Narendra Sindur, aged about 36 years, S/o. Late Khali Ghasi, At-Thelcopada, PO-Modipada, PS-Sambalpur Town, Dist-Sambalpur.

...Applicant

By the Advocate(s)-M/s.D.P.Dhalasamant

C.Mohanta

-VERSUS-

Union of India represented through :

1. The Director General of Posts, At-Dak Bhawan, New Delhi.
2. Chief Postmaster General, Orissa Circle, At/PO/PS-Bhubaneswar, Dist-Khurda.
3. Post Master General, Sambalpur Region, At/PO/PS/Dist-Sambalpur.
4. Director of Postal Servicves, Sambalpur Region, At/PO/PS/Dist-Sambalpur

...Respondents

By the Advocate(s)-Mr.D.K.Mallick

ORDER

PER SWARUP KUMAR MISHRA, MEMBER(J):

In this O.A. under Section 19 of the A.T.Act, 1985, applicant has prayed for direction to respondents to consider his request for compassionate appointment against a suitable post.

2. Facts of the matter as revealed from the O.A. are that the applicant's father while working as Postal Assistant under the Department of Posts had been compulsorily retired from service in the year 1986 and while the matter stood as such, he passed away in the year 2002. On receipt of relevant documents, the mother of the applicant submitted a representation on 14.06.2002 to the postal authorities seeking compassionate appointment in favour of any of his sons. This representation is followed by successive representations in the year 2003. Since nothing was forthcoming, the

applicant approached the local and the Minister of State, Commerce & Transport, Orissa, who is stated to have recommended his case vide his letter dated 26.06.2004.

3. Grievance of the applicant is that with reference to appeal preferred by her mother against the information sought under the RTI Act, it has been intimated vide A/14 dated 10.07.2012 which reads as under:

"In your appeal you have mentioned that you have sent applications to the CPMG, Bhubaneswar, but the name & address of addressee to which you have applied for compassionate appointment was not mentioned in your original RTI application dated 09.02.2012. The CPIO-cum-Asst. Director (CRC), O/o. CPMG, Odisha Circle also informed vide his letter No.CRC/17/RTI/2012 dated 23.05.2012 that no detail of the case is available at his end hence allegation of wrong reply given to the applicant is not correct. No case of compassionate appointment also be entertained after lapse of 20 years from the date of death of invalidation".

4. Aggrieved with this, the applicant has approached this Tribunal seeking relief as referred.

5. This matter has not yet been admitted. However, it is to be noted that the death of the Postal employee occurred in the year 2002 and even though representations have been made seeking compassionate appointment time and again, nothing has come up on record to show whether the representation of the applicant has been considered on merit or otherwise. From the A/14 it appears that the applicant's mother had not sought for compassionate appointment, in favour of any of her son in particular. Besides, there has been a considerable delay in time between. Be that as it may, the Tribunal is of the opinion that the ends of justice would be met if the applicant submits a detailed application before the Chief Post Master General, Odisha Circle, Bhubaneswar (Res.No.2) along with the required documents ventilating his grievance and in case any such representation is received within a period of

thirty days from the date of receipt of this order, the Respondent No.2 shall consider the same and pass a reasoned and speaking order within a period of sixty days from the date of receipt of such representation under intimation to the applicant. Ordered accordingly.

6. With the above observation and direction, this O.A. is disposed of. No costs.

(SWARUP KUMAR MISHRA)
MEMBER(J)

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